

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW DELHI

RA 58/91 in
O.A. No. 2378/89
T.A. No.

199

DATE OF DECISION

7-11-1991

Shri P.T. Thomas Petitioner

Advocate for the Petitioner(s)

Versus

U.O.I. & Others Respondent

Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. P.K. KARTHA, VICE CHAIRMAN(J)

The Hon'ble Mr. D.K. CHAKRAVORTY, ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgement? Yes
2. To be referred to the Reporter or not? No
3. Whether their Lordships wish to see the fair copy of the Judgement? No
4. Whether it needs to be circulated to other Benches of the Tribunal? No

JUDGMENT(of the Bench delivered by Hon'ble Mr. P.K. Kartha,
Vice Chairman(J))

The petitioner is the original applicant in OA 2378/89, which was disposed of by judgment dated 29.1.1990. In that application, the applicant had prayed for quashing the impugned order dated 21.10.1989 whereby the respondents had sought to dismiss him from service under Article 311(2)(c) of the Constitution. He had also sought for other reliefs. The Tribunal disposed of the application holding that the impugned order of dismissal does not suffer from any legal or Constitutional infirmity.

(A)

2. On going through the present Review Petition, we see no error apparent on the face of our judgment. The petitioner has also not brought out any fresh facts warranting a review of our judgment. The Review Petition is, therefore, dismissed.

Deekshabandhu
(D.K. CHAKRAVORTY)

MEMBER (A)

Arvind
(P.K. KARTHA)

VICE CHAIRMAN (J)